GOVERNMENT OF INDIA MINISTRY OF PETROLEUM & NATURAL GAS

LOK SABHA UNSTARRED QUESTION NO.889 TO BE ANSWERED ON 21ST NOVEMBER, 2016

ALLOTMENT OF PETROL PUMP TO SC/ST COMMUNITY

889. DR. UDIT RAJ : SHRI K.N. RAMACHANDRAN :

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has framed any guidelines for allotment of new petrol pumps/cooking gas agencies to the persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs) and OBCs by Oil Marketing Companies (OMCs) and if so, the details thereof and the salient features of the same;

(b) the total number of existing petrol pumps/gas agencies allotted to the persons belonging to SCs/STs categories so far, OMCs/State/UT-wise along with efforts made by the Government/OMCs to fill up the quota to the said categories as per reservation policy and the time by which the said allotment is likely to be made;

(c) whether the cases of allotment of petrol pumps/gas agencies to SCs/STs community by OMCs are pending during the last three years and the current year ;

(d) if so, the details thereof and the number of petrol pumps/gas agencies owned by said categories of people cancelled so far along with the concrete steps taken /being taken by the Government in this regard; and

(e) Whether there is a marked disinclination amongst States to allot land for such petrol pumps to SCs/STs particularly in Uttar Pradesh, Bihar, Odisha and if so, the details thereof and the steps taken/being taken by the Government in this regard?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) : The guidelines for selection of Retail Outlet dealerships/LPG distributorships have a provision of 22.5% reservation for SCs/STs and 27% reservation for OBCs in allotment of retail outlet dealerships as a special dispensation. Within SC/ST, OBC & Open categories there is reservation for Defence personnel, Para Military Personnel/Central/State Govt. and Central/State PSU employees, Physically Handicapped Persons, Outstanding Sports Persons and Freedom Fighters as given below (except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram) :

Contd....

CATEGORY	SC/ST	OBC	OPEN	TOTAL
COMBINED CATEGORY 1 (CC1)				
COMPRISING OF :-				
(I) DEFENCE PERSONNEL &	2%	2%	4%	8%
(II) PARA MILITARY PERSONNEL /CENTRAL /STATE GOVT. AND CENTRAL/STATE PSU EMPLOYEES				
COMBINED CATEGORY 2 (CC2)				
COMPRISING OF :-				
(I) PHYSICALLY HANDICAPPED PERSONS (PH)	1%	1%	2%	4%
(II) OUTSTANDING SPORTS PERSONS (OSP) &				
(III) FREEDOM FIGHTERS (FF)				
SC/ST	19.50%			19.50%
OBC		24%		24%
OPEN			44.50%	44.50%
TOTAL	22.50%	27%	50.50%	100%

Reservations in states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under : -

State		Balance % to be awarded to Open Category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

(b) to (e): State/UT-wise existing number of Retail Outlet Dealerships under SCs/STs categories as on 01-10-2016 are given in **Annexure-I** and that of LPG Distributorships under SCs/STs category as on 01-11-2016 is given in **Annexure-II**.

The State/UT-wise numbers of LOIs pending for commissioning of RO/LPG under SC/ST category as on 01-11-2016 are given in **Annexure-III & Annexure-IV.**

The efforts made by Government/OMCs to fill up the quota in allotment of petrol pumps/LPG agencies to the reserved categories as per reservation policy are as follows :

Retail Outlets -

Extension of time limit has been approved by MoPNG for a further period of 2 years i.e. upto 31-3-2018 or for a period of five years from date of issue of offer letter, whichever is later, to the pending LOI holders of SC/ST and other eligible candidates under corpus fund scheme to arrange land at a place of their choice anywhere in the country

irrespective of State/Class of market subject to the offered land meeting techno commercial viability norms has been granted by MoPNG. In addition there is a policy of divestment of temporary COCO for the certain categories of pending LOI holders including SCs/STs.

Also MoPNG had written to Chief Ministers of all States/UTs to make the suitable plots available especially for SCs/STs categories for fuel retailing so that they could be preferentially allotted to SCs/STs categories of allottees to meet the States/UTs objective of social upliftment.

LPG –

- (i) One time option is given to all eligible persons to arrange land/godown at a place of their choice anywhere in the country irrespective of State/Class of market subject, to the offered site meeting techno commercial viability norms. The LOIs holder / empanelled candidate will take prior written consent of the OMC before incurring any expenditure on land / go down.
- (ii) Where resitement of LOI is in another state the location will be adjusted in the roster of that state.
- (iii) LOIs / empanelment of those candidates who fail to utilize this option within a period of one year will be cancelled.
- (iv) Locations of existing LOIs / panel will be rostered afresh and advertised as per current selection guidelines.

OMCs work out the backlog for SC/ST category based on the outlets commissioned, COCO's divested and LOI's issued. The number of these locations are first advertised as a Backlog Roster as per new guidelines. The new 200 point roster is then prepared as envisaged in new dealer selection guidelines for RO dealerships / LPG distributorships under various categories (in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram) for each state on industry basis so as to ensure the percentage reservation as envisaged by MoPNG for each category is achieved.

Referred to in reply to part (b) of Lok Sabha Unstarred Question No.889 asked by Dr. Udit Raj and Shri K.N. Ramachandran regarding Allotment of Petrol Pump to SC/ST Community. DETAILS OF NUMBER OF EXISTING PETROL PUMPS ALLOTTED TO

PERSONS BELONGING TO SCs/STs CATEGORIES AS ON 01/10/2016

Sr. No.	STATE / UT			
		IOCL	BPCL	HPCL
1	ANDHRA PRADESH	141	86	133
2	ARUNACHAL PRADESH	40	6	0
3	ASSAM	68	21	12
4	BIHAR	93	42	57
5	CHHATTISGARH	59	26	34
6	DELHI	20	6	4
7	GOA	0	1	5
8	GUJARAT	118	51	80
9	HARYANA	89	40	63
10	HIMACHAL PRADESH	32	6	22
11	JAMMU & KASHMIR	7	8	22
12	JHARKHAND	48	21	30
13	KARNATAKA	143	71	156
14	KERALA	100	64	75
15	MADHYA PRADESH	87	78	88
16	MAHARASHTRA	159	147	134
17	MANIPUR	20	2	0
18	MEGHALAYA	75	28	9
19	MIZORAM	19	1	3
20	NAGALAND	27	5	3
21	ORISSA	106	41	37
22	PUNJAB	180	82	141
23	RAJASTHAN	183	91	128
24	SIKKIM	4	1	1
25	TAMIL NADU	214	110	131
26	TELENGANA	120	62	79
27	TRIPURA	6	1	0
28	UTTAR PRADESH	343	138	165
29	UTTRAKHAND	14	15	18
30	WEST BENGAL	137	57	65
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1	ANDAMAN & NICOBAR	2	0	0
2	CHANDIGARH	3	1	1
3	DADRA & N.HAVELI	1	1	2
4	DAMAN & DIV	1	1	0
5	LAKSHDWEEP	0	0	0
6	PONDICHERRY	10	3	5
	TOTAL	2669	1314	1703

Referred to in reply to part (b) of Lok Sabha Unstarred Question No.889 asked by Dr. Udit Raj and Shri K.N. Ramachandran regarding Allotment of Petrol Pump to SC/ST Community.

DETAILS OF NUMBER OF EXISTING LPG DISTRIBUTORSHIPS ALLOTTED TO PERSONS BELONGING TO SCs/STs CATEGOEIS AS ON 01/11/2016

Sr. No.	STATE / UT	10(CL	BP	CL	HF	PCL
		SC	ST	SC	ST	SC	ST
1	ANDHRA PRADESH	64	13	30	7	37	11
2	ARUNACHAL PRADESH	0	35	0	0	0	0
3	ASSAM	26	46	6	4	2	6
4	BIHAR	109	6	51	2	37	0
5	CHHATTISGARH	19	27	6	10	11	24
6	DELHI	27	0	16	0	0	0
7	GOA	1	0	2	0	7	0
8	GUJARAT	34	38	10	18	12	19
9	HARYANA	40	0	36	0	16	0
10	HIMACHAL PRADESH	12	2	1	0	2	2
11	JAMMU & KASHMIR	5	4	1	1	8	2
12	JHARKHAND	17	25	6	9	11	12
13	KARNATAKA	65	13	42	8	43	10
14	KERALA	40	4	31	4	23	2
15	MADHYA PRADESH	60	48	21	27	28	26
16	MAHARASHTRA	42	44	62	45	65	42
17	MANIPUR	0	23	0	0	0	0
18	MEGHALAYA	0	25	0	4	0	0
19	MIZORAM	0	39	0	0	0	0
20	NAGALAND	0	35	0	3	0	1
21	ORISSA	18	21	16	10	17	16
22	PUNJAB	67	0	38	0	31	0
23	RAJASTHAN	57	42	33	18	42	24
24	SIKKIM	0	2	0	0	0	0
25	TAMIL NADU	119	3	73	2	49	4
26	TELENGANA	42	9	29	11	25	16
27	TRIPURA	5	11	0	0	0	0
28	UTTAR PRADESH	304	0	167	1	120	0
29	UTTARANCHAL	13	2	11	1	2	1
30	WEST BENGAL	88	19	31	7	41	8
	UNION TERRITORIES						
1	ANDAMAN & NICOBAR	0	1	0	0	0	0
2	CHANDIGARH	2	0	0	0	2	0
3	DADRA & N.HAVELI	0	0	0	0	1	0
4	DAMAN & DIV	0	0	0	0	0	0
5	LAKSHDWEEP	0	0	0	0	0	0
6	PONDICHERRY	2	0	1	0	2	0
	TOTAL	1278	537	720	192	634	226

Referred to in reply to part (c)&(d) of Lok Sabha Unstarred Question No.889 asked by Dr. Udit Raj and Shri K.N. Ramachandran regarding Allotment of Petrol Pump to SC/ST Community.

DETAILS OF LOIS PENDING FOR COMMISSIONING OF RO ALLOTTED TO PERSONS BELONGING TO SCs/STs CATEGORIES AS ON 01/11/2016

	STATE / UT	IOCL	BPCL	HPCL
1	ANDHRA PRADESH	42	21	23
2	ARUNACHAL PRADESH	0	0	0
3	ASSAM	13	10	1
4	BIHAR	21	22	21
5	CHHATTISGARH	11	0	9
6	DELHI	1	0	0
7	GOA	0	9	3
8	GUJARAT	38	41	36
9	HARYANA	41	25	49
10	HIMACHAL PRADESH	9	1	3
11	JAMMU & KASHMIR	15	7	8
12	JHARKHAND	17	6	11
13	KARNATAKA	61	22	22
14	KERALA	33	5	9
15	MADHYA PRADESH	65	66	17
16	MAHARASHTRA	78	83	69
17	MANIPUR	0	0	0
18	MEGHALAYA	4	0	3
19	MIZORAM	3	2	0
20	NAGALAND	2	0	0
21	ORISSA	35	7	15
22	PUNJAB	28	18	16
23	RAJASTHAN	71	37	36
24	SIKKIM	1	2	0
25	TAMIL NADU	43	26	22
26	TELENGANA	41	7	22
27	TRIPURA	0	0	0
28	UTTAR PRADESH	56	17	36
29	UTTRAKHAND	17	1	7
30	WEST BENGAL	13	15	5
	UNION TERRITORIES			
1	ANDAMAN & NICOBAR	0	0	0
2	CHANDIGARH	0	16	0
3	DADRA & N.HAVELI	1	0	0
4	DAMAN & DIV	0	0	1
5	LAKSHDWEEP	0	0	0
6	PONDICHERRY	5	0	2
	TOTAL	765	466	446

Referred to in reply to part (c)&(d) of Lok Sabha Unstarred Question No.889 asked by Dr. Udit Raj and Shri K.N. Ramachandran regarding Allotment of Petrol Pump to SC/ST Community.

DETAILS OF LOIS PENDING FOR COMMISSIONING OF LPG DISTRIBUTORSHIP ALLOTTED TO PERSONS BELONGING TO SCs/STs CATEGORIES AS ON 01/11/2016

	STATE / UT	IOCL	BPCL	HPCL
1	ANDHRA PRADESH	6	2	4
2	ARUNACHAL PRADESH	7	0	0
3	ASSAM	7	1	1
4	BIHAR	4	3	0
5	CHHATTISGARH	4	2	0
6	DELHI	0	1	0
7	GOA	0	0	1
8	GUJARAT	6	3	2
9	HARYANA	8	4	6
10	HIMACHAL PRADESH	0	0	0
11	JAMMU & KASHMIR	0	0	4
12	JHARKHAND	0	1	1
13	KARNATAKA	10	5	2
14	KERALA	3	3	3
15	MADHYA PRADESH	5	1	2
16	MAHARASHTRA	12	7	17
17	MANIPUR	0	0	0
18	MEGHALAYA	1	0	0
19	MIZORAM	3	0	0
20	NAGALAND	3	0	0
21	ORISSA	3	5	2
22	PUNJAB	7	1	1
23	RAJASTHAN	10	8	3
24	SIKKIM	0	0	0
25	TAMIL NADU	17	9	5
26	TELENGANA	2	2	3
27	TRIPURA	1	0	0
28	UTTAR PRADESH	31	6	9
29	UTTRAKHAND	0	0	0
30	WEST BENGAL	16	11	15
	UNION TERRITORIES			
1	ANDAMAN & NICOBAR	0	0	0
2	CHANDIGARH	1	0	0
3	DADRA & N.HAVELI	0	0	0
4	DAMAN & DIV	1	0	0
5	LAKSHDWEEP	0	0	0
6	PONDICHERRY	1	0	1
	TOTAL	169	75	82